

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Miscellaneous Application (COD) No. 85599 of 2019

(on behalf of Appellant)

in

Excise Appeal No. 86546 of 2019

(Arising out of Order-in-Appeal No. NA/GST A-III/MUM/267//18-19 dated 12.11.2018 passed by Commissioner (Appeals-III) GST & CX, Mumbai)

M/s Everest Kanto Cylinder Ltd.

N-62 MIDC Kumbhavali Naka, Tarapur,
Maharashtra - 401506

.....Appellant

VERSUS

**Commissioner of CGST,
Palghar**

Utpad Shulk Bhavan, 5th Floor
Bandra Kurla Complex, Bandra East,
Mumbai – 400 051.

.....Respondent

Appearance:

Shri None, Advocate for the Appellant

Shri N. N. Prabhudesai , Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85152/2020

Date of Hearing: 04.02.2020

Date of Decision: 04.02.2020

Per: S.K. MOHANTY

When the matter was called, the letter dated 02.01.2020 of Shri R. Subramanya, Advocate was placed before the Bench, mentioning therein that the applicant has opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and also obtained the discharge certificate in this regard. Accordingly, the Ld. Advocate has prayed for withdrawal of the appeal. Prayer made by the applicant through its Advocate is considered. Therefore, the appeal is dismissed as withdrawn. Application filed for condonation of delay is also disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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